

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14989/2023

[Arising out of impugned final judgment and order dated 25-05-2023 in AUS37AACA No. 433/2023 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

LARSEN AND TUBRO LIMITED (L AND T)

Respondent(s)

Date : 18-11-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mrs. Aishwarya Bhati, A.S.G.  
Ms.Manisha Chava, Adv.  
Mr. Annirudh Sharma Ii, Adv.  
Mr. Digvijay Dam, Adv.  
Mrs. Ruchi Kohli, Adv.  
Mr. Raman Yadav, Adv.  
Ms. Shagun Thakur, Adv.  
Mr. Sachin Sharma, Adv.  
Mr. Amrish Kumar, AOR

For Respondent(s) :Ms. Meenakshi Arora, Sr. Adv.  
Mr. Amitesh Chandra Mishra, Adv.  
Ms. Tishya Pandey, Adv.  
M/s Acm Legal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. We have heard Ms. Manisha Chava, learned counsel, to whom we allowed to argue, in presence of Ms. Aishwarya Bhati, learned ASG, and her senior, who was also heard.
2. We also heard Ms. Meenakshi Arora, learned senior counsel for the other side.

3. Let the respondent respond to the written submissions filed by the petitioner(s) within one week. Response thereto, if any, by Ms.Chava, learned counsel be filed before the next date of listing.

4. List the matter on 03.12.2025 as part-heard.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)